

C. A. T. Bench, JAIPUR

Date of Order

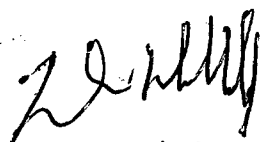
Orders

16.9.93.

Mr. J. U. Karslake - Counsel for applicant

Heard the learned Counsel for the applicant. It is a gross negligence. Mr. Karslake submits that for his mistake the applicant should not be punished which may result injustice. It is said that in this case even at Jodhpur none was appearing on behalf of the applicant and after the transfer of the case to Jaipur Bench fresh notices were issued and even after the service of the fresh notice none appeared on behalf of the applicant. Thus the gross negligence is there. But in the interest of justice we restore the case and recall the order dated 19.8.93 on the condition that the applicant shall pay Rs. 1000/- as cost and the same shall be deposited within a period of one month. In case the cost is not paid the restoration order passed today shall automatically stand vacated. In case the cost is paid the C.A. may be listed for hearing on 16.11.93.


C.P. Sharma
M(A)


(D. K. Mehta)
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to the app.
C.A. & up

Order
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6806
Date 23.9.93